

GOVERNMENT OF INDIA  
MINISTRY OF DEFENCE  
DEPARTMENT OF DEFENCE  
**RAJYA SABHA**  
**UNSTARRED QUESTION NO. 681**  
TO BE ANSWERED ON 10<sup>th</sup> February, 2025

**ENCROACHMENT OF DEFENCE LANDS**

681 SHRI ANIL KUMAR YADAV MANDADI:

Will the Minister of Defence be pleased to state:

- (a) whether Government is aware of the fact that large number of parcel of lands/bundle of lands belonging to Defence has been leased to private and other entities which are either not leased further or under encroachment;
- (b) if so, the details thereof;
- (c) whether Government has taken any steps/is taking steps to maintain Defence lands records in a regular, proper and systematic manner;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

A N S W E R

MINISTER OF STATE  
IN THE MINISTRY OF DEFENCE

(SHRI SANJAY SETH)

(a) & (b): Leases of defence land within Cantonments have historically been granted to private individuals, institutions and Government bodies for various purposes under the Cantonment Codes of 1899 and 1912, followed by the Cantonment Land Administration Rules of 1925 and 1937. These leases were normally granted either in perpetuity or for a total lease period 90 years. In order to extend the lease period of expiring / expired leases and to regularize the occupation of these sites besides recovering lease rent, the Ministry has issued an interim policy on 10.03.2017 which has been extended upto 31.12.2025. As regards encroachments on defence land, the same are dealt as per law under the provision of Cantonments Act, 2006 and Public Premises (Eviction of Unauthorised Occupants) Act, 1971.

(c) & (d): Defence land records for lands inside and outside Cantonments are maintained as per the statutory provisions, duly recorded in General Land Registers and Military Land Registers respectively. The land records have been digitized and entered in the Raksha Bhoomi Software.

(e): Not applicable in view of the above.

\*\*\*\*\*